

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 649/2023**

IN THE MATTER OF:
SHRI KRISHAN KASHYAP

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENT(s)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	ADDITIONAL AFFIDAVIT BY RESPONDENT NO. 4	
2.	A COPY OF THE LETTER DATED 06.02.2026 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-1	

THROUGH COUNSEL



BHANWAR PAL SINGH JADON
COUNSEL FOR RESPONDENT NO. 4
bhanwar09jadon@gmail.com | 6375115224

DATE: 12.02.2026

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 649/2023



IN THE MATTER OF:
SHRI KRISHAN KASHYAP

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENT(s)

ADDITIONAL AFFIDAVIT BY RESPONDENT NO. 4

I, Binod Kumar Singh, aged about 46 years, S/o Shri Hiranman Singh, presently posted as Executive Engineer, Irrigation and Water Resource Department, U.P., do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present response.

I. BACKGROUND OF THE MATTER:

2. That the present Original Application has been instituted before this Hon'ble Tribunal based on a letter petition raising the issue of discharge of untreated



12 FEB 2026

sewage from Shivam Enclave Colony, Old Haibatpur, into the Hindon River through an underground pipeline, and also alleging encroachments within the floodplain area of the said river.

3. That the Hon'ble Tribunal vide order dated 11.07.2025 directed the Irrigation Department to extend full cooperation to the Greater Noida Industrial Development Authority (GNIDA) for removal of encroachments at Shivam Enclave Colony, Old Haibatpur, Greater Noida, in connection with the discharge of sewage from the said colony directly into the Hindon River.

4. That in pursuance of the aforementioned order, the Irrigation department vide letter dated 06.02.2026 requested the GNIDA to provide the information of the proposed date for removal of the remaining encroachments, so that the Irrigation Department may remain present with its team in a timely manner to extend full cooperation.

A copy of the letter dated 06.02.2026 is annexed herewith and marked as **ANNEXURE-1.**

5. That it is respectfully submitted that the Irrigation Department shall continue to extend full cooperation and assistance to the Greater Noida Industrial Development Authority and other concerned agencies for removal of any illegal encroachments and for protection of the floodplain area of the Hindon River, as and when required.

6. That the Department remains committed to ensuring compliance of the directions issued by this Hon'ble Tribunal from time to time and to maintaining the ecological integrity and natural flow regime of the Hindon River.

7. Hence, the present affidavit is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

9. I state that everything stated above has been stated by me in my official capacity on and derived from the official record and I state that nothing material has been concealed therefrom.



DEPONENT

VERIFICATION

Verified at _____ on this 12 FEB 2026 day of _____, 2026, that the contents of the above affidavit from paragraphs 1 to 9 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



DEPONENT



ATTESTED

Notary Public, Delhi

12 FEB 2026

ANNEXURE-1

प्रेषक,

अधिसारी अभियन्ता,
हेड वर्क्स खण्ड आगरा नहर
ओखला नई दिल्ली-25

प्रेषित,

वरिष्ठ प्रबंधक वर्क सर्किल-1
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण
जनपद गौतमबुद्धनगर।

पत्रांक 633 / 8090खंड0 /

दिनांक 06/02/2026

विषय-

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित वाद ओ0ए0 संख्या 649/2023 कृष्णा कश्यप बनाम उत्तर प्रदेश राज्य में पारित आदेश दिनांक 19.01.2026 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र का अवलोकन करने का कष्ट करें जिसके अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण में ओ0ए0 संख्या 649/2023 के अन्तर्गत शिवम इन्क्लेव कालोनी पुराना हैवतपुर, ग्रेटर नोएडा में कालोनी का सीवररेज सीधे हिन्डन नदी में प्रवाहित होने के क्रम में हिन्डन नदी के शिवम इन्क्लेव इत्यादि के अतिक्रमण हटाये जाने हेतु दिनांक 11.07.2025 को सिंचाई विभाग द्वारा ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण के साथ पूर्ण सहयोग किये जाने हेतु आदेशित किया गया था। मा0 राष्ट्रीय हरित अधिकरण के दिनांक 19.01.2026 को आदेश के क्रम में आपसे निवेदन है कि अवशेष अतिक्रमण हटाये जाने हेतु आगामी तिथि से अवगत कराने का कष्ट करें, ताकि सिंचाई विभाग अपनी टीम के साथ पूर्ण सहयोग प्रदान किये हेतु ससमय उपस्थित हो सके। भविष्य में भी सिंचाई विभाग ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण को अतिक्रमण हटाने में अपेक्षित सहयोग प्रदान करता रहेगा।

भवदीय,

अधिसारी अभियन्ता
हेड वर्क्स खण्ड आगरा नहर
ओखला नई दिल्ली-25

पत्रांक- / हेडवर्क / त्दिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. महाप्रबंधक परियोजना (सीवर), ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण जनपद गौतमबुद्धनगर।
2. वरिष्ठ प्रबंधक (सीवर), ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण जनपद गौतमबुद्धनगर।

अधिसारी अभियन्ता
हेड वर्क्स खण्ड आगरा नहर
ओखला नई दिल्ली-25